

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-934- JK (LD) of 2026

DATED: - 22 - 01 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

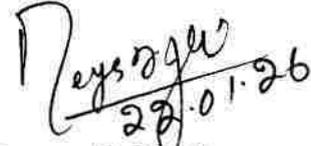
Secretary to Government

Dated: 22.01.2026

No:-LAW-OIC/1/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 934- JK (LD) of 2026 dated 22.01.2026

S No.	Title of the Case	OIC
1	WP(C) titled UT of J&K and Others Vs Dr. Usha Kher Tickoo	Mr. Zahid Ahmad Lone, Dy.SP PHQ
2	WP(C) titled UT of J&K and Others Vs Suresh Kumar	Mr. Abdul Hameed, DySP (Pers) of this Hqrs.
3	FIR No. 136/2025 of P/S Ramban U/S 64 BNS, 5(i)(ii)/6 POCSO Act titled Vikram Singh Vs UT of J&K through SHO P/S Ramban.	Sh. Om Prakash, DySP Hqrs Ramban
4	WP(C) No. 3653/2025 CM No. 8341/2025 CM No. 8342/2025 titled Surto Ram Vs. UT of J&K and Ors.	Col. Jitendra Singh (Retd) ZSWO, Jammu
5	OA No. 1975/2025 titled Bharat Bhushan Sharma Vs. Union Territory of J&K and others.	Mr. Monish Kumar, Under Secretary, Home Department
6	WP(C) titled UT of J&K and Others Vs Firdous Ahmad Sheikh	Mr. Pir Atiquallah, DySP (Adjutant) of JKAP-13th Battallion
7	FIR No. 256/2023 of P/S Surankote U/S 8 POCSO Act titled UT of J&K through SHO P/S, Surankote Vs Gulnaz Ahmed	Sh. Surinder Singh, DySP SDPO/SOG, Surankote
8	OA No. 311/2025 titled Preeti Devi Vs UT of J&k and Ors	Shri Rohit Kumar DySP Training
9	CP No. 744/2025 titled Bader Hussain Vs UT of J&K & others.	Shri Narinder Singh, Administrative DySP(M) Officer ZPHQ Jammu
10	WP(C) 2025 titled Rakesh Kumar Vs UT of J&K & Ors	Shri Sachit Sharma, SDPO City East, Jammu
11	WP titled Dr. Usmania Saida Vs Custodian General EP Jammu	Shri Vikram Singh SDPO City North Jammu

Neysargu

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